

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4467
ANSWERED ON:19.05.2006
CHANGES IN DELHI DEVELOPMENT ACT
Chinta Mohan Dr. ;Munshiram Shri

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority has forwarded certain suggestions to the Government for effecting comprehensive changes in the Delhi Development Authority Act, 1957;
- (b) if so, the details of such suggestions and the date on which these suggestions were forwarded;
- (c) whether the Government has taken any decision on these suggestions after taking them into account;
- (d) if so, the details of the said decision; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(e): Delhi Development Authority (DDA) had forwarded a proposal vide letter dated 24.1.2006 for amendment of Delhi Development Act, 1957, to provide for power to seal premises being misused in contravention of provisions of Master Plan of Delhi and for enhancement of penalties in respect of cases of unauthorized construction and misuse of premises.

The matter has been considered in consultation with the Ministry of Home Affairs and Govt. of NCT of Delhi in a meeting held on 28.02.2006. On the basis of these discussions, DDA has been advised to prepare a revised proposal in respect of the amendment.